

to somewhere else and that has been cancelled, whereas the case of Bihar has been kept hanging?

Shri Biswas: As a matter of fact, the proposal for shifting both the Allahabad Bench and the Patna Bench came before us, from the President of the Tribunal at the same time. There were a number of representations received from Allahabad against the shifting of the Bench from there. None, however, had been received regarding Patna. So, when the matter was considered later, in consultation with the President of the Tribunal, it was decided to retain the Allahabad Bench for the time being. So far as Patna was concerned, in view of the fact that no serious representations had been received, the proposal to shift it stood. But, then, after the decision to retain the Allahabad Bench was publicised, there came in a torrent of protests from Patna. As a matter of fact, Sir, the suggestion was that although the Patna Bench was proposed to be removed to Calcutta, the assesses would be given the option to have their cases heard either at Calcutta or at Patna. A sort of a skeleton office would be maintained at Patna to receive the appeals and applications and when a sufficient number had accumulated, a Bench would come from Calcutta to dispose of these appeals at Patna. However, this has not satisfied the objectors. We have, now, a large number of representations from the Chamber of Commerce, other Commercial bodies and institutions and the Bar and so on. So, the whole matter is now being re-considered, in view of these representations.

Shri Nageshwar Prasad Sinha: May I take it from the answer given by the hon. Minister that the case of Bihar will also be considered favourably if there are serious representations made torrentially?

Shri Biswas: It all depends upon the merits of these representations.

"ELECTION LAW REPORT"

***455. Shri Nageshwar Prasad Sinha:** Will the Minister of Law be pleased to state when the 'Election Law Report' containing the decisions of the Supreme Court and High Courts of the States is expected to be published?

The Minister of Law and Minority Affairs (Shri Biswas): The Election Law Report will be published in parts and the first part is expected to be published some time in December, 1953.

Shri Nageshwar Prasad Sinha: May I know if it will be an out and out Government concern?

Shri Biswas: It will be a Government publication; just as we have reports of the High Courts and the Reports of the Supreme Court, we will have reports of the Election Commission.

Sardar A. S. Saigal: May I know if Government is contemplating to change the election law according to the latest decision of the Supreme Court?

Shri Biswas: That question does not arise out of this.

Shri Syed Ahmed: What is the decision of the Supreme Court—there is no decision of the Supreme Court so far.

STANDARD VACUUM OIL COMPANY

***456. Shri K. P. Sinha:** Will the Minister of Natural Resources and Scientific Research be pleased to state the period for which the mining and prospecting licences have been granted to the Standard Vacuum Oil Company in West Bengal?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): No prospecting license or mining lease for petroleum has yet been granted to the Standard Vacuum Oil Company in West Bengal.

Shri K. P. Sinha: Did this Company undertake any survey of that area?